



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. OA 22 of 2005

Applicant(s) Shri K. Ramulu Respondent(s) Union of India & others

Advocate for Applicant(s) M/S. B. S. Tripathy Advocate for Respondent(s) M. R. Rath
J. patc

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I. P. O of Rs. 55/- filed copy not served for favour of registration as per memo dt. 28.1.05</p> <p><i>28.1.05</i> S. o. (G)</p> <p><i>28.1.05</i> on memo</p> <p><i>28.1.05</i> denied</p> <p><i>28.1.05</i> Registration</p> <p><i>28.1.05</i> for Admision & Stay. copy served.</p> <p><i>28.1.05</i> Bench</p>	<p>REGISTER</p> <p>① 28.1.05 Register</p> <p><u>1. ORDER DATED 31-1-2005.</u></p> <p>Heard Mr. B. S. Tripathy, learned counsel appearing for the Applicant and Mr. R. C. Rath, learned Standing Counsel for the Rlys.; on whom a copy of this O.A. has already been served.</p> <p>This case relates to transfer of the applicant from one post to other in the same railway station. Transfer being an incident of service, it is for the respondents to redress the grievances of the applicant.</p> <p>In the said premises, learned counsel</p>

Notes of the Registry

Orders of the Tribunal

On. 21. 1. 05

copies of order
alongwith copies of
OA sent to all
respondents and copies
of said order pro-
vided to counsels
for both sides.

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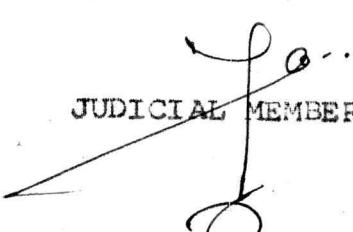
Dr
1/2/05
SD (D)

for the applicant has expressed his desire to withdraw this O.A. to resolve the grievances of the applicant, by approaching the Respondents. Accordingly, this O.A. is permitted to be withdrawn. The Applicant is now free to represent his grievances before the Respondents and I am sure, the Respondents shall give due consideration to the grievances of the applicant within a period of 14 days hence.

Send copies of this order to the respondents alongwith copies of the OA; contents of which be read as part of the representation of the applicant to the Respondents.

In the circumstances, the impugned transfer of the applicant shall remain stayed for a period of 14 days hence.

Free copies of this order be given to learned counsel for both sides.


JUDICIAL MEMBER